

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 240 of 2017 (SZ)**

Applicant(s)

Respondent(s)

S.P. Muthuraman  
204, Railway Feeder Road  
Sankar Nagar P.O  
Tirunelveli Dist

1. The Secretary, Environment & Forest Dept, Govt. of Tamil Nadu, Chennai
2. The Member Secretary, Tamil Nadu Pollution Control Board, Guindy, Chennai
3. The Joint Chief Environmental Engineer Tamil Nadu Pollution Control Board Tirunelveli
4. The District Environmental Engineer Tamil Nadu Pollution Control Board Tuticorin
5. M/s. Tuticorin Alkali Chemicals & Fertilizers Ltd., rep. by its Managing Director Tuticorin

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. S. Muthu Vairam

Mr. E. Manoharan, Addl. G.P for R1  
Mrs. H. Yasmeen Ali for R 2 to 4

Note of the Registry	Orders of the Tribunal
Item No.1	<p>Date: 7<sup>th</sup> November, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mr. E.Manoharan, learned Additional Government Pleader takes notice for respondent No.1, Mrs.H.Yasmeen Ali, learned counsel takes notice for respondent Nos.2 to 4 and waive service of notice.</p> <p>Applicant to furnish copy of application with annexures to the respective learned counsel appearing for the respondent Nos.1 to 4 within two days.</p>

Let the reply be filed by respondents 1 to 4 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

Notice is issued to respondent No.5 by Registered post with Acknowledgement due and dasthi.

List the matter on 13.12.2017

....., JM

(Justice M.S.Nambiar)

.....EM

(Shri P.S. Rao)

